

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 236 OF 2017 &
IA NOS. 421 & 957 OF 2017**

Dated: 6th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

TEAMEC Chlorates Ltd.

.... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Mr. Mukund P. Unny

Counsel for the Respondent(s) : -

ORDER

I.A. No. 957 of 2017

(Appln. for condonation of delay in filing reply)

The instant application is filed by the respondent for condoning the delay in filing reply. Delay in filing reply has been explained satisfactorily. Sufficient cause is shown in the accompanying affidavit filed along with the application. The same is accepted. Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 236 of 2017

Learned counsel for the appellant seeks two weeks more time to file rejoinder. He may take steps to file the same on or before 21.02.2017 after serving copy on the other side.

List the matter on **18.01.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member